

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 20.12.2012

The meeting No.37/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 20.12.2012 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.37/AM-13 dated 20.12.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 37/84-ALC3/2012

MEETING DATE : 20.12.2012

Case No.:22/31/84-ALC3/2012	Party Name: S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected
HQ File :01/84/050/00283/AM13/	RLA File :52/24/040/00019/AM13/	Lic.No/Date:5210038907	

1		28.08.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the import items are both yarn and fabric, which cannot be allowed for the same export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.		

2	Case No.: 6/25/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected
	HQ File :01/84/050/00236/AM13/	RLA File :04/24/040/00109/AM13/	Lic.No/Date:0410139323 30.08.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 06.12.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

3	Case No.: 7/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected
	HQ File :01/84/050/00253/AM13/	RLA File :35/24/040/00010/AM13/	Lic.No/Date:3510039250 12.09.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.: 7/32/84-ALC3/2012	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
	HQ File :01/84/050/00293/AM13/	RLA File :05/23/040/00218/AM13/	Lic.No/Date:0510334675	Defer Date:

4			13.09.2012	03.01.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee decided to await the same and defer the case for re-listing on 03.01.2013.			

5	Case No.:4/29/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected
	HQ File :01/84/050/00250/AM13/	RLA File :04/24/040/00129/AM13/	Lic.No/Date:0410139872 20.09.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 06.12.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

6	Case No.:1/30/84-ALC3/2012	Party Name: BEEKU EXPORTS	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Approved
	HQ File :01/84/050/00256/AM13/	RLA File :04/24/040/00138/AM13/	Lic.No/Date:0410140342 09.10.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.36/AM-13 held on 13.12.2012 and approved the same.			

	Case No.:1/29/84-ALC3/2012	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
	HQ File :01/84/050/00247/AM13/	RLA File :07/24/040/00292/AM13/	Lic.No/Date:0710091364	Defer Date:

7		12.10.2012	17.01.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 17.01.2013.		

8	Case No.: 5/32/84-ALC3/2012 HQ File : 01/84/050/00291/AM13/	Party Name: FASHION ACCESSORIES RLA File : 05/23/040/00316/AM13/	Meet No/Date: 37/84-ALC3/2012 20.12.2012 Lic.No/Date: 0510338585 07.11.2012	Status: Deferred Defer Date: 17.01.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 17.01.2013.			

9	Case No.: 3/37/84-ALC3/2012 HQ File : 01/84/050/00352/AM13/	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD. RLA File : 05/24/040/00289/AM13/	Meet No/Date: 37/84-ALC3/2012 20.12.2012 Lic.No/Date: 0510338785 09.11.2012	Status: Approved										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-													
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Girls Top in 65% Polyester 35% Cotton solid dyed woven fabric, GSM-117+/-10% (Variation), Style No. 346250/567901</td><td>4500 Nos.</td><td>65% Polyester 35% Cotton solid dyed woven fabric, GSM-117+/-10% (Variation)</td><td>5092 Sq. meter</td></tr> </tbody> </table>	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Girls Top in 65% Polyester 35% Cotton solid dyed woven fabric, GSM-117+/-10% (Variation), Style No. 346250/567901	4500 Nos.	65% Polyester 35% Cotton solid dyed woven fabric, GSM-117+/-10% (Variation)	5092 Sq. meter			
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Girls Top in 65% Polyester 35% Cotton solid dyed woven fabric, GSM-117+/-10% (Variation), Style No. 346250/567901	4500 Nos.	65% Polyester 35% Cotton solid dyed woven fabric, GSM-117+/-10% (Variation)	5092 Sq. meter										
	The GSM should match in both import and export.													

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.:4/37/84-ALC3/2012	Party Name: G.R. CORPORATION	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
	HQ File :01/84/050/00353/AM13/	RLA File :06/24/040/00028/AM13/	Lic.No/Date:0610029561 09.11.2012	Defer Date: 17.01.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that it appears that the application has not been filled up correctly by the applicant firm. There is something wrong in filling up the application.</p> <ul style="list-style-type: none">i) For the export item No.1, the quantity of import item is less than the quantity of export product.ii) For the export item No.2, the rubber thread has been projected as 1.15 lakhs Kgs., which is unrealistic.iii) Same anomaly exists for other import items vis-a-vis export items. Further the content of import items in export product 2, 5, 6 & 7 has not been given. <p>In view of above, the Committee was unable to compute the requirement of inputs asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.</p>			

11	Case No.:28/35/84-ALC3/2012	Party Name: CHELSEA MILLS	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
	HQ File :01/84/050/00322/AM13/	RLA File :05/23/040/00325/AM13/	Lic.No/Date:0510339025 16.11.2012	Defer Date: 10.01.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under</p>			

examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.01.2013.

Case No.:37/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Approved
HQ File :01/84/050/00331/AM13/	RLA File :05/23/040/00331/AM13/	Lic.No/Date:0510339052 16.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/98/2011-12/Hos., dated 18.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies' Dress made of 100% Polyester dyed woven fabric, GSM-105+/-10%, Style: TAMARA-SW302WD02	1000 Nos.	100% Polyester dyed woven fabric, GSM-105+/-10%	3.15 meter piece	Sq. per
2.	Ladies' Blouse made of 100% Polyester dyed woven fabric, GSM-40+/-10%, Style: JUSTINE-SW304WB13	325 Nos.	100% Polyester dyed woven fabric, GSM-40+/-10%,	3.10 meter piece	Sq. per
3.	Ladies' Blouse made of 100% Polyester printed woven fabric, GSM-78+/-10%, Style: DIANA-SA302WB15/ DIANA-SW302WB15	1100 Nos.	100% Polyester printed woven fabric, GSM-78+/-10%,	3.65 meter piece	Sq. per
4.	Ladies' Blouse made of 100% Polyester printed woven fabric, GSM-90+/-10% & 100%	1280 Nos.	100% Polyester printed woven fabric, GSM-90+/-10%,	1.65 meter piece	Sq. per

Polyester printed woven fabric,
GSM-78+/-10%, Style:BILLY-
SA302WB16/BILLY-
SW302WB16

100% Polyester printed
woven fabric, GSM-78+/-
10%,

1.50 Sq.
meter per
piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:38/35/84-ALC3/2012

Party Name: GAURAV INTERNATIONAL

Meet No/Date:37/84-ALC3/2012
20.12.2012

Status:
Approved

HQ File :01/84/050/00332/AM13/

RLA File :05/23/040/00330/AM13/

Lic.No/Date:0510339051
16.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/99/2011-12/Hos., dated 20.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies' Blouse made of 100% Polyester printed woven fabric, GSM-78+/-10%, Style: Krissy-SA303WB12/Krissy-SA303WB12	1730 Nos.	100% Polyester printed woven fabric, GSM-78+/-10%	2.32 Sq. meter per piece
2.	Ladies' Dress made of 100% Polyester printed woven fabric, GSM-85+/-10%, Style: Blakely-SW302WD07	794 Nos.	100% Polyester printed woven fabric, GSM-85+/-10%,	3.90 Sq. meter per piece
3.	Ladies' Blouse made of 100% Polyester printed woven fabric,	950 Nos.	100% Polyester printed woven fabric, GSM-85+/-	3.05 Sq. meter per

	GSM-85+/-10% & 100% Polyester dyed woven fabric, GSM-85+/-10%, Style: CAMILA-SW302WB14		10%, 100% Polyester dyed woven fabric, GSM-85+/-10%,	piece 0.40 Sq. meter per piece
4.	Ladies' Blouse made of 100% Polyester printed woven fabric, GSM-85+/-10% & 100% Polyester dyed woven fabric, GSM-85+/-10%, Style: WITHERBEE-OW302WB05/ WITHERBEE - SW302WB13	1500 Nos.	100% Polyester printed woven fabric, GSM-85+/-10%, 100% Polyester dyed woven fabric, GSM-85+/-10%,	3.90 Sq. meter per piece 0.79 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/37/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Approved
HQ File :01/84/050/00350/AM13/	RLA File :04/24/040/00105/AM13/	Lic.No/Date:0410141216 21.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION A-2398 and A-2821, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabrics, 840 Denier and above Polyester Fabric (EE), Dipped Belting Fabric,	2,50,000 Kgs.	Polyester Chips	2,72,829 Kgs.
			Spin finish oil	2363 Kgs.
			V.P. Latex	16,250 Kgs.
			Resorcinol	1750 Kgs.

	Rubberised Fabrics.	Textile	Formaldehyde	2500 Kgs
			Bonding Agent (Grill Bond/ Casabond/Vulcabond-E/ Isobond PC45)	1250 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

15	Case No.: 5/37/84-ALC3/2012	Party Name: PRA YA AN EXIM PVT. LTD.	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
	HQ File :01/84/050/00354/AM13/	RLA File :13/24/040/00038/AM13/	Lic.No/Date:1310041503 23.11.2012	Defer Date: 17.01.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the requirement of import product for hand bags and shopping bags separately. Further, the samples of both the export product to assess the requirement of import product has not provided by the applicant firm in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.			

16	Case No.:2/37/84-ALC3/2012		Party Name: ADITYA BIRLA NUVO LIMITED.,		Meet No/Date:37/84-ALC3/2012 20.12.2012		Status: Approved		
	HQ File :01/84/050/00351/AM13/		RLA File :02/24/040/00134/AM13/		Lic.No/Date:0210183933 27.11.2012				
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-								
	S.No.		Export Product		Export Quantity		Import item		Quantity allowed
	1.	Woollen blended yarn containing wool and silver filament (Grey/dyed), Wool: 72.00 Kgs., Silver Filament: 3.00 Kgs. 18 NM to 84 NM		75.00 Kgs.		Wool Tops		78.770 Kgs.	
						Metallised yarn (Silver Filament		3.015 Kgs. (Including ½ %	

Singleply/Doubleply/Multipleply

Yarn)

wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(17)

Case No.625	M/s Richa & Co., New Delhi
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/242/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510335623 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample, measurement chart and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies' Dress made of 100% Silk dyed woven fabric, GSM-43+/-10% (as shell) with 100% Polyester dyed woven fabric (as lining), GSM-85+/-10%, Style: C211619531	385 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	847 Sq. meter (@ 2.20 sq. meter per piece)
			100% Polyester dyed woven fabric, GSM-85+/-10%	578 Sq. meter (@ 1.50 Sq. meter per piece)
2.	Ladies' Skirt made of 100% Silk dyed woven fabric, GSM-43+/-10% (as shell) with 100% Polyester dyed woven fabric, GSM-85+/-10 (as lining) & 100% Silk Organza dyed woven	245 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	429.00 Sq. meter (@ 1.75 Sq. meter per piece)
			100% Polyester dyed woven fabric, GSM-85+/-10	331 Sq. meter

	fabric, GSM-24+/-10% (as lining), Style: C210379630		100% Silk Organza dyed woven fabric, GSM-24+/-10%	363 Sq. meter
3.	Ladies' Top made of 100% Silk dyed woven fabric, GSM-43+/-10% (as shell) with 100% Polyester dyed woven fabric, GSM-85+/-10% (as lining) Style: C210003531	390 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%,	429 Sq. meter (@ 1.10 Sq. meter per piece)
			100% Polyester dyed woven fabric, GSM-85+/-10%,	328 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.626	M/s Texstyles, Noida
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/125/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510183956 dated 02.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(19)

Case No.627	M/s Radiant Exports, New Delhi
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/358/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510334020 dated 07.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(20)

Case No.628	M/s Neocorp International Ltd., Dhar
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/419/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.1110026880 dated 24.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the export product is not produced from manmade fabric. Hence, classification of export product under chapter 63 of ITC(HS) code is not tenable. For subsequent applications, the Committee further felt that export product is plastic item. The applicant firm is advised to treat the export product under chapter 39 of the ITC(HS) code and apply to the concerned Norms Committee. However, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. dated 17.12.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky Neocon Brand	1000.000 MT	P.P. Granules	931.700 MT
			LLDPE Granules	82.500 MT
			Additive Master Batch U.V. Stabilizer	22.000 MT
			Ethyl Vinyl Acetate	52.800 MT
			Additive coloured Master Batch	11.000 MT
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.629	M/s East End Silk Pvt. Ltd., Kolkata
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/320/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No. 0210153529 dated 13.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Sunil Kumar Jain present on behalf of the firm before the Committee. Mr. Jain presented the samples and test report of Central Silk Technological Research Institute of Central Silk Board before the Committee. The Committee observed that it is difficult to link test report of Central Silk Board and the waste actual imported by the applicant firm. Since the actual import and export have already taken place in this case, seeking report from Customs Department at the time of import is not feasible at this stage. Therefore, Committee felt that benefit of doubt may be given to the applicant firm and finlise this particular case based on the test report of Central Silk Technological Research Institute of Central Silk Board. For future cases, however, applicant firm is advised to request the Customs to get the wastage ascertained from their standard laboratories about the quantum of waste claimed by them. This decision will not be precedent for any other case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Silk Top Sliver = 2268.00 Kgs., Silk Noil Yarn = 1425.970 Kgs.	3693.970 Kgs.	Mulberry Silk Waste Struna containing Silk Top Sliver-2927 Kgs. (including 29.06% wastage) & Silk Noil Yarn-1892 Kgs. (including 32.66% wastage)	4819.00 Kgs.
2.	Silk Top Sliver = 666,60 Kgs., Silk Noil Yarn = 475.71 Kgs.	1142.310 Kgs.	Mulberry Silk Waste Struna containing Silk Top Sliver-857.45 Kgs. (including 28.63% wastage) & Silk Noil Yarn-629 Kgs. (including 32.23% wastage)	1486.500 Kgs.
3.	Silk Top Sliver = 131.12 Kgs., Silk Noil Yarn = 156.11 Kgs.	287.230 Kgs.	Mulberry Silk Waste Struna containing Silk Top Sliver-188.840 Kgs. (including 44.02% wastage) & Silk Noil Yarn-229.400 Kgs. (including 46.95% wastage)	418.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.630	M/s Grindwell Nortion Ltd. or M/s Grindwell Nortion International Ltd., Bangalore
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/499/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710090486 dated 30.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the following information in support of their proposal:

- i) Import items have been reflected in Kg. term, the export product should also in Kg. term.
- ii) Use of the export product, its manufacturing process and stage-wise wastage.
- iii) Technical literature of chemicals, suppliers' recipe to manufacture and sketch of the export product.
- iv) Justification for requirement of quantity of import item in each case.
- v) Samples of the export product.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.

(23)

Case No.631	M/s D Decor Exports, Mumbai
NC 37/AM-13, dt. 20.12.2012	Part File No.01/84/50/210/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310596364 dated 12.10.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(24)

Case No.632	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/248/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310550693 dated 14.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Filter Bags (Assorted size – Tailor Made), GSM-540	6270.4 Kgs	Polyester Non-woven needle felt fabric, GSM-540	6396.000 Kgs. (including 2% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.633	M/s Chelsea Mills, New Delhi
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/438/AM-13/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510323823 dated 02.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 17.01.2013.

(26)

Case No.634	M/s Madhu India Deco Ltd., Lucknow
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/261/AM-13/DES-V
Enhancement of kraft paper wastage from 10.19% to 15.42% to 100% EOU Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(27)

Case No.635	M/s Orient Craft Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/472/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No. 0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.01.2013.

(28)

Case No.636	M/s Orient Craft Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/474/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No. 0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.01.2013.

(29)

Case No.637	M/s Orient Craft Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/473/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No. 0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.01.2013.

(30)

Case No.638	The Wool Industry Export Promotion Council, Mumbai
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/486/AM-13/DES-V
Amendment of export item under SION J-44.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Wool Industry Export Promotion Council, Mumbai has requested for amendment of export item under SION J-44. The Wool Industry Export Promotion Council have stated that the export item shown under SION-44 as ‘Flax Fabric Dyed’ and ‘Flax’ and ‘Linen’ are synonymous as is evident from internet extract. Further, the export members of Wool Industry Export Promotion Council are facing problems for taking advance authorization in the name of ‘Linen Fabrics. Accordingly, the Committee after deliberations approved the following amendment in the export product under SION J-44:

“Flax/Linen woven fabric dyed.”

(31)

Case No.639	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/188/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510332087 dated 21.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the SION J-39 quoted by the applicant firm is from yarn to fabric and fabric to garment. In the instant case, samples garment is directly manufactured

from yarn. Therefore, the Committee did not find any justification to revise its earlier norms and decided to maintain status quo in this case.

(32)

Case No.640	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/190/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510332416 dated 23.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the SION J-39 quoted by the applicant firm is from yarn to fabric and fabric to garment. In the instant case, samples garment is directly manufactured from yarn. Therefore, the Committee did not find any justification to revise its earlier norms and decided to maintain status quo in this case.
